

ment do not commit themselves this way or that way. So far as the present position is concerned, we are getting the whole thing examined. This is all that we can say.

Shri Narayanankutty Menon: In the annual report of the Ministry of Steel, Mines and Fuel, it is said that the whole project report about these refineries has been entrusted to a foreign expert. At the same time, it is admitted that the Assam Government have sent out a delegation to foreign countries to get project reports. May I know whether the project reports will exclusively be on the lines of the policy adopted by the Central Government and in consultation with the expert appointed by the Central Government for this purpose?

Shri K. D. Malaviya: The Central Government have appointed consultants for their own information and for their own benefit. I do not know whether the State Government also propose to have any consultants with them or to give any advice. They have received some offers from abroad and they pass them on to the Central Government. And we shall give due consideration to all these offers. This is all that I can say.

Shri Narayanankutty Menon: Who is taking the final decision in the matter, the Central Government or the State Government?

Shri K. D. Malaviya: The Central Government are finally going to take all decisions, but we have got to take into consideration any suggestions that are offered to them.

Shri Hem Barua: May I know whether it is a fact that an American firm of engineers is interested in this pipe-line and they have made a quotation of Rs. 25 crores for this pipe-line?

Shri K. D. Malaviya: I could not catch the question.

Mr. Speaker: There is too much of subdued noise in the House.

Shri B. S. Murthy: She (Shripathi Tarkeshwari Sinha) is coming and sitting here.

Shri Tyagi: The lady Minister has strayed into our quarters.

Mr. Speaker: I am afraid she is a little shy to come and sit here immediately.

Shri Feroze Gandhi: The Finance Minister should take her on his side.

Shri B. S. Murthy: An invitation should be extended.

Shri Feroze Gandhi: She has left our house.

Mr. Speaker: There is too much of excitement with respect to this oil.

Shri Hem Barua: It is because oil is combustible.

May I know whether there is a proposal by an American firm of engineers that is interested in constructing this pipe-line, and they have made an offer of Rs. 25 crores as expenditure on this pipe-line?

Shri K. D. Malaviya: We have received no offer from any American firm to build the pipe-line.

पिछड़े वर्ग आयोग की रिपोर्ट

+

*१४०२ { श्री सिद्ध्या :
श्री यादव :

क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) सरकार का पिछड़े वर्ग आयोग की रिपोर्ट पर कब चर्चा करने का विचार है; और

(ख) यदि नहीं, तो इसके क्या कारण हैं ?

गृह-कार्य उपमंत्री (श्रीमती बाल्सा) :

(क) तथा (ख). रिपोर्ट सितम्बर, १९५६ में संसद में प्रस्तुत की गई थी और तब से सदन में बहस के दौरान इसका कोई बार

हवाका दिया जा चुका है। रिपोर्ट पर यदि और बहस करने की इच्छा हो तो वह तभी करना उचित होगा जब कि पिछड़ेपन के निश्चय करने के नियम बनाने के लिये की जा रही ऐड-हाक सर्वे की रिपोर्ट मिल जाये और उस पर विचार हो चुके।

Mr. Speaker: In English also.

Shrimati Alva: (a) and (b). The report was presented to the Parliament in September 1953, and it has been since referred to in the course of discussions in the House on several occasions. If there be a desire to discuss matters arising out of the report further, it would be advisable to do so after the results of the ad hoc survey to evolve a suitable criteria for determining backwardness have been received and considered.

Shri Siddiah: May I know whether the Minister could indicate the time by which the survey would be completed?

Shrimati Alva: This question was answered only last month, and it was said that the reports had come in from West Bengal and Madras; and we are expecting the report from Bombay any day. After that only, we can consider.

Shri B. S. Murthy: May I know whether copies of the evidence tendered before the commission will be available to Members of Parliament?

Shrimati Alva: That question does not arise out of this.

Mr. Speaker: It is premature.

Shri B. S. Murthy: Which is premature?

Mr. Speaker: Has the report been placed on the Table of the House?

Shri B. S. Murthy: The report was placed, but not the evidence.

Mr. Speaker: Then, how does it not arise?

The Minister of Home Affairs (Pandit G. B. Pant): I do not know if the hon. Member wants to have the whole of the evidence printed and distributed. I do not think that is feasible. It should be, I think, a very huge volume. But if the hon. Member wants to see the evidence, if it is available, we will place it at his disposal or place a copy in the Library.

Mr. Speaker: One or two copies may be placed.

Pandit G. B. Pant: It has not been printed, so far as I am aware.

Mr. Speaker: Then, cyclostyled copies may be placed.

Pandit G. B. Pant: Yes, we will try to place a copy in the Library.

Shri Thimmaiah: The Backward Classes Commission toured the country and took evidence from Government and also from the public, and they fixed the criteria for declaring certain communities as backward classes. May I know the reasons and the need for referring it for an ad hoc survey to the State Government?

Pandit G. B. Pant: The reasons were given *in extenso* in the memorandum that was presented to Parliament along with the report.

श्री भक्त दर्शन : प्रश्न बताया गया कि पिछड़ेपन की कसौटी स्थिर करने के लिये कुछ इलाकों का सर्वे किया जा रहा है। मैं जानना चाहता हूँ कि जब तक सर्वे का परिणाम निकलता है, इस बीच पिछड़े वर्गों को शिक्षा प्राप्ति की सुविधा दी जायेगी या नहीं ?

पंडित गो० ब० पंत : इसके लिये सब स्टेट्स में दरखास्त की गयी थी कि जो कुछ भी सुविधायें अब तक दी गयी हैं उनको जो कि बैकवर्ड क्लास के समझे जाते

के और जिनकी वगैर बहुत सी जांच पड़ताल किए हुए बैकबंद समाप्त जाता है, वह पूरी तरह से दी जायें और अगर बढ़ायी जा सकती हैं तो बढ़ाई जायें ।

Life Insurance Corporation

*1403. **Shri S. M. Banerjee:** Will the Minister of Finance be pleased to state whether there is any proposal under the consideration of Government to transfer the controlled business of the Bharat Insurance Company and the Jupiter General Insurance Company to the Life Insurance Corporation?

The Deputy Minister of Finance (Shri B. E. Bhagat): Yes, Sir.

Shri S. M. Banerjee: May I know when a final decision would be taken and when the controlled business of the Bharat Insurance Co. and the Jupiter General Insurance Co. will come under the corporation?

Shri B. E. Bhagat: The matter is in the court, and there are legal complications about it. Also, it is sub-judice. Unless those things are decided, there is genuine difficulty in bringing this controlled business within the purview of the Life Insurance Corporation.

Shri Sadhan Gupta: May I know whether pending the taking over of the controlled business by the corporation, the Bharat Insurance Co. and the Jupiter General Insurance Co. employees are getting the benefit of the same kind of pay-scales and service conditions as the corporation employees?

Shri B. E. Bhagat: I am unable to give an answer about the details and say that each employee is getting the benefits. But it is our intention and it is our policy that the employees of these two companies, which are under the administrator, should have identical benefits as the Life Insurance Corporation employees.

Shri Tangamani: Pending these two companies being taken over by the

Life Insurance Corporation, may I know whether Government will consider the advisability of appointing a controller to go into this matter?

Shri B. E. Bhagat: Controller for what? Already, we have an administrator who is running the two companies.

So far as the life business is concerned, the Life Insurance Corporation has the monopoly; so, that business is terminated. So far as the general business is concerned, because both of them are composite companies, they are doing very good business. The business is increasing every day.

Santals and Orangs Tribes

+

*1404. { **Shri Subodh Hansda:**
Shri S. C. Samanta:

Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that a large number of Santals and Orangs tribes residing in the State of Assam are not included in the list of Scheduled Tribes; and

(b) if so, the reasons thereof?

The Deputy Minister of Home Affairs (Shrimati Alva): (a) Yes, Sir.

(b) These tribes have not been brought on the schedule in Assam according to the recommendations of the State Government as well as of the Backward Classes Commission that the tribes which are not indigenous to Assam but which have migrated from some other States for purposes of employment should be treated as 'other backward classes' and not as scheduled tribes in that State.

Shri Subodh Hansda: May I know since when those tribes migrated to Assam, and from which part of the country?